

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3909
ANSWERED ON:14.12.2009
RIGHT TO WORK AS FUNDAMENTAL RIGHT
Rajaram Shri Wakchaure Bhausahab

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposes to include the right to work in the fundamental rights of the Constitution in order to provide employment to unemployed youths;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a) to (c) There is no such proposal under consideration. However, a provision under the National Rural Employment Guarantee Act, 2005 has been made to provide assured work for a minimum of 100 days in a year to each card holder with a minimum wage of RS. 100 per day. Government is fully aware of the unemployment problem in the country. The 11th Five Year Plan provides a framework to restructure policies to achieve a new vision based on faster, more broad-based and inclusive growth. It aims at making employment generation an integral part of the growth process and devise strategies to accelerate not only growth of employment but also of wages of the poorly paid. The 11th Plan document approved by National Development Council has projected that 58 million job opportunities on Current Daily Status are likely to be created during the 11th Plan period. Besides, Government of India is implementing various employment generation and poverty alleviation programmes in both rural and urban areas to increase employment opportunities. Some of the important ones are: Swarna Jayanti Shahari Rozgar Yojana (SJSRY), Swarnajayanti Gram Swarozgar Yojana (SGSY), Prime Minister's Employment Generation Programme (PMEGP) and National Rural Employment Guarantee Scheme (NREGS). Budget allocation under these schemes has been increased substantially and it is expected that higher investment in these schemes will lead to generation of higher employment opportunities. Government have also taken steps to identify and implement systemic reforms in administration of Industrial Training Institutes so as to facilitate closer interaction with the industry in order to improve quality of training, make the graduates better employable and help them earn decent wages.